F.No. 2/1/2011 CL.V  
Government of India  
Ministry of Corporate Affairs  
CL V Section  

5th Floor, A Wing, Shastri Bhavan,  
Dr. R.P. Road, New Delhi  
Dated 31st May, 2011  

All Regional Directors,  
All Registrar of Companies.  

Sub: Allotment of Director Identification Number (DIN) under Companies Act, 1956  

Sir,  

The Ministry of Corporate Affairs vide its General Circular No. 11/2011 dated 07.04.2011 has already informed that the Ministry is considering to allot all DIN applications online and to examine the DIN-1 and DIN-4 e-form through the system, following fields in the DIN e-form will be mandatory:—  

(i) Name of Applicant  
(ii) Father’s name of the Applicant  
(iii) Date of Birth  
(iv) Income Tax Permanent Account Number (PAN) in case of all Indian Nationals.  
(v) Passport in case of all Foreign Nationals.  

2. It has been decided that with effect from 12th June, 2011, all DIN-1 & DIN-4 applications has to be digitally signed by the practicing Chartered Accountants, Company Secretaries or Cost Accountants who shall also verify the particulars of the applicant given in the applications. All these applications will be approved online.  

3. At present, the PAN of the applicant is not a mandatory field in DIN eform-1. In order to examine DIN e-forms through the system and to avoid duplicate DIN, it has been decided that all existing DIN holders who have not furnished their PAN earlier at the time of obtaining DIN, are required to furnish their PAN by filing DIN-4 e-form by 30th September, 2011 failing which their DIN will be disabled and they shall also be liable for heavy penalty.  

Yours faithfully,  

(J.N. Vaidya)  
Joint Director  

Copy to:—  

1. ICAI/ICWA/ICSI/All Chamber of Commerce with a request to give wide publicity to their members.  

2. DIN Cell to issue message through e-mail and SMS to all existing DIN holders who have not furnished their PAN earlier at the time of obtaining DIN, are required to furnish their PAN by filing DIN-4 e-form by 30th September, 2011 to avoid penal action.